

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
11-07-2024 AT 10:30 AM**

**CP (CAA) No. 38/230/HDB/2023  
AND  
IA (CA) 146/2024 in CP (CAA) No. 38/230/HDB/2023  
u/s. 230 of Companies Act, 2013**

**IN THE MATTER OF:**

M/s. Seshasuma Finvest Pvt Ltd (Transferor Company-1) and M/s. Sentini Softec Pvt Ltd (Transferor Company-2) and M/s. Sentini Technologies Pvt Ltd (Transferor Company-3) and M/s. Sentini Buildtech Pvt Ltd (Transferee Company) and their respective shareholders and creditors. **...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP (CAA) No. 38/230/HDB/2023**

Smt Kusum Yadav, Assistant RD from RD office and representing the ROC present physically.

Mr Deowarat Vasanttrao Meshram, Assistant OL from OL office present physically.

Learned PCS Mr China Venka Reddy Kotta, for petitioner present physically.

Heard in part and seeks time to file the Audited Financial Statements of the petitioner company for Financial Year 2023-2024 and AGM is required to be held for this purpose the learned counsel for petitioner seeks time by two months. Time granted.

RD report filed. Compliance shall be filed within 10 days.

Call on 24.10.2024.

**IA (CA) 146/2024**

Counters not filed. Let notice be taken through registered/speed post with acknowledgment due in so far as IT Authorities are concern. For counters if any of OL, ROC and RD. Call on 24.10.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**